

MR. SPEAKER: If some crime takes place in railway or in other corners, the machinery of law and order is there. Now, so many things are mixed up in this motion. I would request you not to raise points of order on anything and everything.

SHRI S. M. BANERJEE (Kanpur): RPF comes under the Centre.

SHRI SAMAR MUKHERJEE (Howrah): 133 murders in the same place within 7 or 8 months. This is an abnormal matter.

MR. SPEAKER: This cannot be a matter for an adjournment motion.

SHRI JYOTIRMOY BOSU: On a point of order, Sir, arising out of your observation. You said 'some crimes', 'some law and order situation within the railways or elsewhere'. But, if a crime takes place within the railway premises, is not the Railways responsible? We are maintaining the Railway Protection Force for which the Parliament is sanctioning millions of rupees every year, and what happens? Just within 7 months, in the Sealdah Division alone 135 murders have taken place.

MR. SPEAKER: This is a general condition of law and order.

(Interruptions)

I am not considering anything now. Even if I disallow, you start talking about it.

SHRI SAMAR MUKHERJEE: Already the conflict is going on between the Home Department and the Railways. The State Home Department is saying that it is the responsibility of the Railway Protection Force. This comes under the Central Government.

SHRI PILOO MODY (Godhra): This is not an isolated incident of law and order. This is a determined and sustained law and order problem in a particular part of the country very much connected with the Railways.

SHRI A. K. M. ISHAQUE (Bahirhat): Since it is a law and order problem, it is a State subject.

SHRI PILOO MODY: It is a law and order problem of the Railways. Mr. Ishaque seems to think that if the State Government commits a rape, it is all right.

SHRI JYOTIRMOY BOSU: You have got the relevant information before you. The other day we gave an adjournment motion on the youth rally and the Minister of Information and Broadcasting made a statement on the floor of the House...

MR. SPEAKER: I cannot admit adjournment motions on anything and everything.

SHRI JYOTIRMOY BOSU: When I give an adjournment motion, you just brush it aside. What sort of partial treatment you are meeting out to me

SHRI VASANT SATHE (Akola): There are Jyotirmoy Bosus and Pилоo Modys in the West Bengal Assembly also. Why do they not raise it there?

SHRI JYOTIRMOY BOSU: Because this is within the railway premises. The Congress Youth Wing moving all round is indulging in all these things.

MR. SPEAKER: Papers to be laid.

PAPERS LAID ON THE TABLE

REPORT OF SUGAR INDUSTRY ENQUIRY COMMISSION AND MEMORANDUM OF ACTION TAKEN THEREON

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I lay on the Table:—

- (1) A copy each of the following documents under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report (1974) of the Sugar Industry Enquiry Commission—Volumes I and II.

(ii) Memorandum (Hindi and English versions) of Action taken on the Report.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT-8271/74].

SHRI P. G. MAVALANKAR (Ahmedabad): Shri C. Subramaniam, while laying the papers on the Table has given a statement explaining the reasons for not laying simultaneously the Hindi version of the Report. I would like to know, when the question is of a Central Government paper to be laid on the Table, how is it that the Hindi translation is not placed simultaneously every time. How is it that the Hindi translation which is in the jurisdiction of the Central Government, is not laid simultaneously? How long will this kind of thing be permitted, Sir?

MR. SPEAKER: His point is that the Hindi version is not given.

SHRI C. SUBRAMANIAM: Sir, I have explained. It contains 1400 pages of typed matter. It is under translation.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): It was submitted long ago.

MR. SPEAKER: When it is translated it will come. Two of them have come.

SHRI P. G. MAVALANKAR: Why doesn't the Minister send the papers promptly to the Hindi Cell for translation?

PROF. MADHU DANDAVATE (Rajpur): He has already laid on the Table this Report, Volumes I and II.

In the context of what I had raised on the issue of privilege.

MR. SPEAKER: That was disposed of.

PROF. MADHU DANDAVATE: In the report which he has laid on the Table, particularly on the report on Nationalisation, is there any reference, right from the beginning upto the end that this report is not self-contained and this is an interim report? I want to know that.

MR. SPEAKER: That was disposed of the other day.

PROF. MADHU DANDAVATE: My understanding was this...

MR. SPEAKER: My understanding is, Professor Dandavate does not have this point at all. He should have left it at that, and not get up every time.

PROF. MADHU DANDAVATE: I am not raising privilege issue, Sir.

MR. SPEAKER: Professor Dandavate, it was disposed of the other day.

PROF. MADHU DANDAVATE: I want to know whether anywhere, from first page upto the last page, it is stated that this is interim report, that it is spread over to the next report and that the conclusions are not final. Arising from the information given by the Minister, what I am asking is quite relevant because in the future such situation may arise...

MR. SPEAKER: Order please, I repeatedly said that that was disposed of, Mr. Subramaniam, if you have any reply different from the one you gave the other day...

SHRI C. SUBRAMANIAM: Sir, please do not think I have gone through the whole report, I have not.

SHRI SAMAR GUHA (Contai): Sir, I want to draw your attention to the fact that Report, 1974 of the Sugar Industry Enquiry Commission—Vol-

umes I and II-gives incomplete information, because in this House previously a motion was raised...

MR. SPEAKER: It has been disposed of. I cannot allow you.

SHRI SAMAR GUHA: Sir, let me complete. The first part was not submitted in 1972 but in 1973. Secondly, Volumes I and II do not indicate whether the Enquiry Commission's report has been completed. It gives scope for speculation and scope for complications in future which Government should avoid. I want to know if any other volume is coming.

SHRI C. SUBRAMANIAM: It is a complete report. No more volume is coming.

STATEMENT CORRECTING REPLY TO SUSQ NO. 6031 RE PRICE OF SUGARCANE, PAID BY SUGAR FACTORIES IN TAMIL NADU

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a statement (i) correcting the reply given on the 8th April, 1974 to Unstarred Question No. 6031 by Shri M. R. Lakshminarayanan regarding price of sugarcane paid by sugar factories in Tamil Nadu during last three years, and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-8277[74].

REPORT ETC. ON INCIDENT AND POLICE FIRING AT LIMBDI IN SUNDRANAGAR DISTRICT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

- (1) A copy each of the following documents under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 read with clause (c) (iii) of the Proclamation dated the

9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (i) Report on the incidents and police firing at Limbdi in Surendranagar District on the 27th April, 1973;
 - (ii) Memorandum of Action taken on the Report.
- (2) A statement explaining reasons for not laying simultaneously the Hindi versions of the above documents.

[Placed in Library. See No. LT-8273[74].

श्री पी० जी० नावलकर : अध्यक्ष जी, माननीय मिर्धा जी ने जो अर्थात् कागजात सभा पटल पर रखे हैं वह गुजरात के बारे में हैं और इन्होंने कहा है कि उमका अनुवाद अर्थात् हिन्दी में नहीं हुआ है। कुछ दिन पहले आपने कहा कि जो मामला गुजरात सरकार के तहत है उमका हिन्दी अनुवाद यहाँ नहीं आ सकता। लेकिन अब चूँकि गुजरात की सारी बातें केन्द्रीय सरकार के अधीन हैं तो आप उनसे बहते कि उमकी सारी जिम्मेदारी अब केन्द्रीय सरकार की है और जो भी कागजात गुजरात के बारे में रखे जाय उमका हिन्दी अनुवाद साथ में होना चाहिए।

दूसरी बात यह है कि गुजरात में, जैसा मैंने कई दिन पहले कहा था, लाखों लोग हिन्दी जानने वाले, पढ़ने वाले और समझने वाले हैं और इस वास्ते मैं भी आज हिन्दी में बोल रहा हूँ। तो गुजरात सरकार से जल्दी से जल्दी इतना काम कराइये जिससे हिन्दी का अनुवाद शुरू हो जाय।

श्री आर० बी० बड़े (सरगोल) : आप ने कहा था हिन्दी में भी अनुवाद आयिया। लेकिन इतना आश्वासन होने के बाद भी मिनिस्टर साहिब यही कहते हैं . . .